

**In the National Company Law Tribunal,  
Bengaluru, Special Bench**

CP/45(BEN)2021  
Court No. 1  
Item No. 15

Sec. 241(1), Sec. 242(4), Rule 11 of NCLT

**In the matter of:**

ANKIT BANSAL  
V/s

.....Petitioner

BRIGHT PACKAGING PRIVATE LIMITED

.....Respondent

order delivered on :06/04/2021

**Coram:**

**Shri RAJESWARA RAO VITTANALA, Honble Member(J)**

**Shri ASHUTOSH CHANDRA, Honble Member(T)**

**For Petitioner(s):**

SHRI VIVEKANANDA.S

**For Respondent(s):**

NONE

**INTERIM ORDER**

Heard Shri Vivekananda, Learned Counsel for the Petitioner. None appeared for the Respondent.

Shri Vivekananda, Learned Counsel for the Petitioner has interalia submitted that the Petitioner No.1 is a Director and shareholder holding 5,10,000/- shares in the R1 Company, constituting 6.75% of paid-up capital. The Petitioner No.1 is a qualified Engineer with high expertise and knowledge and he is son of Respondents No.2 & 4 and elder brother of Respondent No.5.

It is submitted that the Respondent No.1 (R1) is a Company incorporated under the Companies Act, 1956 on 01.04.1985. Further; R1 Company is the family run business with Petitioner No1. And Respondents No.2, 4 & 5. Respondent No.5 (R5) is a younger brother of Petitioner No.1 holding 17,35,000 shares constituting 22.98% of share capital of the Company

He has alleged that the R2, 4& 5 came to the chamber of the Petitioner No.1 and started

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abusing the Petitioner is filthy language and physically abused the Petitioner No.1 and his wife. Due to rivalry, the Respondents are hatching a plan to remove the Petitioner No.1 from the Directorship of the R1 Company without serving notice to the Petitioner. Therefore, in order to prevent the illegal actions of the Respondents, the Petitioners have filed the present petition making several allegations of acts of oppression and mismanagement of the Company.

He therefore, has sought several interim orders to protect the interest of Petitioners, pending disposal of the main Company Petition.

We have considered the pleadings of the Petitioners in the petition and found that there is a prima facie case made out in favour of the Petitioners entitling them to grant ad-Interim Orders, as mentioned below, while pending disposal of the main Company Petition:

1. The Respondent Nos. R2,4 & 5 are hereby restrained from taking any action to remove the Petitioner from the Directorship of the R1 Company and also permit him to discharge his duties as such without any obstructions;
2. Directed the Respondents to maintain status quo with regarding shareholding pattern of the R1 Company as exists on today;
3. Directed the Respondent Nos. 6, 7 & 8 to carry out all financial transactions, which includes operation of Bank Accounts of R 1 Company, jointly with Petitioner No. 1 as one of signatories.
4. The other interim relief as asked for can be considered when the Respondents filed their Reply statements.

Admit. Issue Notice. Registry is directed to prepare notice and the Counsel for the Petitioners is permitted to collect the notice from the Registry and serve it on the Respondents personally and as well as speed post. Post the case for "Final Hearing" on **29.04.2021.**



**Member(T)**



**Member(J)**

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